

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
NOTIFICATION NO. 23(RE-99)/1997-2002
NEW DELHI DATED THE 3rd August, 1999

In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 4.11 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendment in Schedule 2 Table B of the book titled ITC(HS) Classifications of Export and Import items 1997-2002.

The following entry at Code No. 2601 relating to export of iron ore shall be added as 2601(f) after 2601 (e):

2601 (f) Rejects of iron ore chips and like generated from - Free
the manufacturing process after using imported raw material subject to the following conditions:-

- (i) The quantity of export of such rejects shall not be more than 10% of the imported raw material i.e. pellets.
- (ii) The size of the rejected pellet chips (fines) shall be less than 6 mm.

This issues in Public interest.

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

& EX-OFFICIO ADDITIONAL SECRETARY.

(P.C. TRIPATHI)

JOINT DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE.

(ISSUED FROM FILE NO. 01/91/180/450/AM00/P.C.III)

